which as many as 15 companies are Public Limited The number of shareholders holding shares of Rs 1,000 or more who could be individuals or corporate bodies, would be large and necessary information will have to be collected from the field formations all over the country. Collection of the desired information, therefore, will involve considerable time and labour which may not be commensurate with the results However, if the Honourable Members desire to have information about any particular shareholder(s), the same can be collected and laid on the Table of the House

**Air link between Ahmedabad and various Cities of Rajasthan**

5483 SHRI LALJI BHAI Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state·

(a) whether the existing flight on Delhi-Jaipur-Jodhpur-Udaipur Bombay route over flies within the airport control of Ahmedabad;

(b) whether Government propose to provide an additional landing of this flight at Ahmedabad, and

(c) if so, the facts thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) (a) The Indian Airlines Service IC--123/124 while operating Delhi-Jaipur-Jodhpur-Udaipur-Bombay sector does not fly within the control air space (50 NM) of Ahmedabad on the south bound sector whereas it touches the fringes of the Ahmedabad control air space on the northern bound flight

(b) and (c) At present, Indian Airlines does not propose to provide a additional stop at Ahmedabad on this service There is, however, a jet service between Delhi Ahmdabad-Bombay.

**राजस्थान में फर्मों पर आयकर की बकाया राशि**

5484. श्री लालजी भाई : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1973–74 के दौरान राजस्थान की किन-किन फर्मों पर कितना-कितना आयकर बकाया है, और

(ख) आयकर की बकाया राशि वसूल करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव कुमार मुखर्जी) : (क) 31 मार्च 1974 की स्थिति के अनुसार राजस्थान में आय-कर विभाग के रजिस्टरों में 23,000 से अधिक फर्में दर्ज थी। अपेक्षित सूचना एकत्रित करने मे पर्याप्त समय एवं श्रम लगेगा, जो प्राप्त होने वाले परिणामो के अनुरूप नही होगा फिर भी, 31 मार्च, 1974 की स्थिति के अनुसार जिन फर्मों की तरफ 1 लाख रु० से अधिक की शुद्ध बकाया थी, उन फर्मों के बारे मे अपेक्षित सूचना सभा पटल पर रखे गये विवरण मे दी गयी है। [ग्रथालय में रखा गया। देखिये सख्या एलटी–8861/1974]

(ख) बकाया रकमों की वसूली के लिए, प्रत्येक मामले मे तथ्यों एव परिस्थितियों के अनुरूप, कानून सगत सभी उपाय किये गये/किये जा रहे है।

**Export of Rayon Yarn**

5485 SHRI NAWAL KISHORE SHARMA· Will the Minister of COMMERCE be pleased to state·

(a) whether India is likely to export rayon yarn to foreign countries in the near future;

(b) if so, the particulars of the rayon yarn to be exported and the countries to which it will be exported; and